

[श्री श्रीचन्द्र गोयल]

इस पूर्ण राज्य की मांग पर विचार करें, चाहे वह मनीपुर का प्रश्न हो या वह त्रिपुरा का प्रश्न हो उन की मांग पर विचार करके अगर हम उनको पूर्ण राज्य का दर्जा दे दें तो जो आन्दोलन का रास्ता है, उममे उन को हम हटा सकेंगे।

अन्तिम बात कह कर मैं समाप्त कर दूंगा। जैसा आप ने देखा कि इन प्रदेशों के प्रतिनिधि जो इन्डियन पार्लियामेन्टरी सिम्पोजियम में आए थे, वे बड़े योग्य सदस्य थे और वे राष्ट्रीयता की भावना में परिपूर्ण थे। इस इन्डियन पार्लियामेन्टरी सिम्पोजियम को करके आपने वहाँ के प्रतिनिधियों को बाकी लोगों में मिलने के लिए एक अवसर प्रदान किया। तो मैं गृह मन्त्री जी से इस बात की भी प्रार्थना करूंगा कि उन लोगों को बाकी राष्ट्र के लोगों से मिलने का अवसर देने के लिए इस बात की समय समय पर व्यवस्था होनी चाहिए ताकि उन के अन्दर राष्ट्रीयता की जो भावना है वह बाकी प्रदेशों के समान इसी प्रकार कायम रहे और बढ़ती रहे।

SHRI Y. B. CHAVAN : I have nothing to answer.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill, as amended, be passed."

*The Motion was adopted.*

#### BUSINESS ADVISORY COMMITTEE

##### FIFTIETH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I present the Fiftieth Report of the Business Advisory Committee.

17.21 hrs.

UNIVERSITY GRANTS COMMISSION (AMENDMENT) BILL; AND MOTION RE: ANNUAL REPORTS OF UNIVERSITY GRANTS COMMISSION

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : I move :

"That the Bill to amend the University Grants Commission Act, 1956, as passed by Rajya Sabha, be taken into consideration."

With your permission, I also move :

"That the Annual Reports of the University Grants Commission for the years 1965-66, 1966-67 and 1967-68, laid on the Table of the House on the 29th, March, 1967, 3rd May, 1968 and the 14th March, 1969 respectively, be taken into consideration."

SHRI SRADHAKAR SUPAKAR (Sambalpur) : Why is the latest report of the UGC for 1968-69 not here?

DR. V. K. R. V. RAO : It has been circulated; it has not been laid on the Table; in a couple of days it will be laid on the Table. It has now been obtained.

17-22 hrs.

[SHRI K. N. TIWARY *in the Chair*]

First, I should like to speak about the Bill. The UGC had been functioning from 1956 and since then the scale of its activities had been increasing. The number of universities had also increased enormously and it also had taken under its purview a large number of colleges for review and assistance. The UGC therefore needed to be strengthened and a parliamentary committee was appointed under chairmanship of the late Shri Sapru which recommended that it should have a larger composition and have 15 members against the nine members at present. The committee also recommended that there should be five full time members as against one full time member at present. Another recommendation was that the vice chancellors or heads of institutions which were in receipt of grants from the UGC should not be members of the Commission; not that they had anything against them but with a view to ensure complete objectivity and impartiality on the part of the Commission. It was felt that the Commission should not confine itself to giving maintenance grants for Central universities. At the moment it gives maintenance and development grants for Central universities. For all